Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting No.44 held on 05.03.2015

The meeting No.44/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 05.03.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P.Sharma, Director	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri J.D. Giri, Vice President	AEPC

At the outset the Minutes of NC-V Meetings No.40/AM-15 dated 05.02.2015, 41/AM-15 dated 12.02.2015, 42/AM-15 dated 19.02.2015 & 43/AM-15 dated 26.02.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.44/AM-15 dated 05.03.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

44/84-ALC3/2014

MEETING NUMBER:

MEETING DATE: 05.03.2015

1	Case No.: 10/44/84- ALC3/2014	Party Name: GEETANJALI WOOLENS PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00380/AM15	RLA File: 03/94/040/0000108/AM12/	Lic.No/Date:0310632211 20.05.2011	Defer Date 09.04.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and refer the case to DC (MSME) for their examination and comments. The matter is deferred for relisting on 09.04.2015

	Case No.:5/10/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
2	HQ File :01/84/050/00060/AM15	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

Case No.:17/14/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710103821	Defer date:



:01/84/050/00112/AM15 :07/24/040/00023/AM15/ 30.04.2014

09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) have sought some information from the firm vide their deficiency letter dated 28.01.2015. It was decided to wait for response of the firm and defer the case for re-listing on 09.04.2015.

4	Case No.: 1/29/84- ALC3/2014	 ALC3/2014	Status: Deferred
	HQ File 01/84/050/00216/AM15/	Lic.No/Date:0510385549 30.04.2014	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

Case No.:13/10/84- ALC3/2014	 Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
HQ File :01/84/050/00068/AM15	Lic.No/Date:0510385549 02.05.2014	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

Case No.:1/12/84- ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410157852	Defer Date: 09.04.2015
:01/84/050/00090/AM15	:04/24/040/00245/AM14	12.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 09.04.2015.

Case No.:41/40/84- ALC3/2014	SILKS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
HQ File :01/84/050/00365/AM15	I .	Lic.No/Date:0710104996	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was decided to defer the case for





re-listing on 09.04.2015.

FIBRES PVT. LTD	ALC3/2014 05.03.2015	
THE REAL PROPERTY AND ADDRESS OF THE PARTY AND ADDRESS OF THE	to be decided at the control of	Defer Date 09.04.2015
	RLA File	05.03.2015 RLA File Lic.No/Date:0710105618

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their comments. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 09.04.2015.

	Case No.:24/26/84- ALC3/2014		Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
9	HQ File :01/84/050/00209/AM15	RLA File :03/94/040/00304/AM15	Lic.No/Date:0310786877 15.07.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.04.2015.

Case No.: 11/26/84- ALC3/2014	Meet No/Date:44/84-ALC3/2014 05.03.2015	Status: Rejected
HQ File: 01/84/050/00196/AM15	Lic.No/Date:05610004333 16.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The D/o C&PC has sought some details /information from the firm vide their deficiency letter dated 22.10.2014. No further reference is received neither from the firm nor D/o C&PC. Therefore the committee was constrained to reject the case.

LS LTD ALC3/2014 05.03.2015	Deferred
	Deferred date: 09.04.2015





observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

12	Case No.: 27/26/84- ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00212/AM15	RLA File: 02/24/040/00083/AM15	Lic.No/Date:0510388410 08.08.2014	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 09.04.2015.

13	Case No.: 24/30/84- ALC3/2014	TIRUPATI BALAJEE	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00263/AM15	RLA File: 56/24/040/00023/AM15	Lic.No/Date:05610004370 11.08.2014	Defer date 09.04.2015.

	Case No.: 25/26/84- ALC3/2014	Party Name:BHARAT SILKS	Meet No/Date:44/84-ALC3/2014 05.03.2015	Status: Deferred		
14	HQ File: 01/84/050/00210/AM15	RLA File : 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 09.04.2015		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 09.04.2015.					

	Case No.: 3/29/84- ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00218/AM15	RLA File : 05/24/040/00271/AM15	Lic.No/Date:0510391070 11.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Measurement Chart, Calculation sheet and stage wise wastage of the



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manufacturing process of the export product are not given in the matter. Therefore it is decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

16	Case No.: 23/29/84- ALC3/2014	Party Name: INDIX.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00238/AM15	RLA File : 03/94/040/00555/AM15	Lic.No/Date:0310789059 11.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

17	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00235/AM15	RLA File: 03/95/040/00500/AM15	Lic.No/Date:0310789096 12.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

18	Case No.:40/44/84- ALC3/2014		Status: Approved
	HQ File :01/84/050/00410/AM15/	Lic.No/Date:5610004404 12.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No:5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Woven Jumbo Bags Milky	3,00,000	P.P. Granules	1.10 Kgs./kg. content
	White Neo-con Brand (FIBC)	Kgs.		in export product.
	(Net content PPG		LLDPE Granules	1.05 Kgs./kg. content
	188700Kgs,HDPE for threads			in export product.
	51,000Kgs,LDPE		U.V. Stabilizer	3150 Kgs.
	24,000Kgs(lamination),LLDPE		Propylene	1.05 Kgs./kg. content
	24,000Kgs,UVS 4500Kgs, PP		copolymers	in export product.
	copolymers 4800Kgs, CMB		(vistamaxx)	1
	3000Kgs,PPG for packing		LDPE for	1.05 Kgs./kg. content



material4500Kgs)	lamination in export product.
	Colour master 3150 Kgs
	batch
	HDPE Granules 1.05 Kgs./kg. content
	for thread in export product.
	P.P. Granules for As per packing policy
	packing material

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19	Case No.:41/44/84- ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	110 1110	RLA File :56/24/040/00033/AM15/	Lic.No/Date:5610004405 12.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No:5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.N	Export Product	Export	Import item	Quantity allowed
0.		Quantity		
1.	PP Woven Jumbo	2,00,000	P.P. Granules	1.10 Kgs./kg. content in export
	Bags Milky White	Kgs.		product.
	Neo-con Brand		LLDPE Granules	1.05 Kgs./kg. content in export
	(FIBC)			product.
	(Net content PPG		U.V. Stabilizer	2100 Kgs.
	125800Kgs,HDPE		Propylene	1.05 Kgs./kg. content in export
	for threads		copolymers	product.
	3400Kgs,LDPE		(vistamaxx)	
	16,000Kgs(laminati		LDPE for	1.05 Kgs./kg. content in export
	on),LLDPE		lamination	product.
	16,000Kgs,UVS		Colour master	2100 Kgs
	3000Kgs, PP		batch	
	copolymers		HDPE Granules	1.05 Kgs./kg. content in export
	3200Kgs, CMB		for thread	product.
	2000Kgs,PPG for		P.P. Granules for	As per packing policy
	packing material		packing material	
	3000Kgs)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

20	Case No.:42/44/84- ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File :01/84/050/00412/AM15/	RLA File :56/24/040/00031/AM15/	Lic.No/Date:5610004403 12.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No:5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Woven Jumbo Bags Milky	10,00,000	P.P. Granules	1.10 Kgs./kg. content
	White Neo-con Brand (FIBC)	Kgs.		in export product.
	(Net content PPG		LLDPE	1.05 Kgs./kg. content
	6,29000Kgs,HDPE for threads		Granules	in export product.
	1,70,000Kgs,LDPE		U.V. Stabilizer	10,500 Kgs.
	80,000Kgs(lamination),LLDPE		Propylene	1.05 Kgs./kg. content
	80,000Kgs,UVS 15,000Kgs, PP		copolymers	in export product.
	copolymers 16,000Kgs, CMB		(vistamaxx)	
	10,000Kgs,PPG for packing		LDPE for	1.05 Kgs./kg. content
	material 15,000Kgs)		lamination	in export product.
			Colour master	10,500 Kgs
			batch	
			HDPE	1.05 Kgs./kg. content
			Granules for	in export product.
			thread	
			P.P. Granules	As per packing policy
			for packing	
			material	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.: 19/36/84- ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00301/AM15	RLA File : 03/94/040/00421/AM15	Lic.No/Date:0310789417 18.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

22	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00236/AM15	RLA File: 03/95/040/00501/AM15	Lic.No/Date:0310789474 19.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

23	Case No.: 2/33/84- ALC3/2014	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00265/AM15	RLA File : 02/24/040/00124/AM15	Lic.No/Date: 0210204999 19.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. The case stands for re-listing on 09.04.2015.

24	Case No.: 7/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00222/AM15	RLA File: 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

25	Case No.: 12/29/84- ALC3/2014	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	114 1110.	RLA File: 05/24/040/00289/AM15/	Eleli (o) Batelog 1 ob 1 i oo	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet, measurement chart and justification of higher wastage of 10% has not furnished by the firm. Therefor a deficiency letter was issued to the firm on 03.02.2015. It was decided to wait for response of the firm and defer the case for re-listing on 09.04.2015.



26	THE COLLECT.	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
20	HQ File: 01/84/050/00229/AM15	RLA File: 05/24/040/00310/AM15/	Lic.No/Date:0510391518 09.10.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 09.04.2015.

27	Case No.: 1/33/84- ALC3/2014	Party Name: SWETA CHAUDHRY FIBRETEC	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00264/AM15	RLA File : 02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

28	Case No.: 8/33/84- ALC3/2014	Party Name: MITTAL POLYPACKS PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00271/AM15	TELL I III .	Lic.No/Date:0210205075 20.10.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to C&PC for their comments. The case stands for re-listing on 09.04.2015.

29	Case No.: 22/40/84- ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00346/AM15	RLA File: 03/94/040/00655/AM15/	Lic.No/Date:0310790390 20.10.2014	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their views/comments. The case is deferred for relisting on 09.04.2015.

30	Case No.: 7/33/84- ALC3/2014	Party Name: AMRIT EXPORTS PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00270/AM15	RLA File: 02/24/040/00134/AM15/	Lic.No/Date:0210205080 24.10.2014	Deferred date 09.04.2015



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

31	Case No.: 40/40/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT.LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00364/AM15	RLA File : 07/24/040/00262/AM15/	Lic.No/Date:0710106890 27.10.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

32	Case No.: 3/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00266/AM15	RLA File: 02/24/040/00132/AM15/	Lic.No/Date:0210205104 29.10.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

33	Case No.: 26/40/84- ALC3/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00350/AM15	RLA File: 03/95/040/00642/AM15/	Lic.No/Date:0310791039 13.11.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart. Therefore the firm may be asked for flow chart, CAD/CAM, justification for input item number 2 as 1.5 Sqm is claimed by the applicant for every Square meter of outer lining. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

34	Case No.: 1/36/84- ALC3/2014	Party Name: ABHIKRITI IMPEX PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00283/AM15	RLA File: 02/24/040/00163/AM15/	Lic.No/Date:0210205161 14.11.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

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35	Case No.: 4/36/84- ALC3/2014	Party Name: SURE SAFETY INDIA PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00328/AM15	RLA File: 34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

36	Case No.: 4/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00267/AM15	RLA File : 02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP, DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

37	Case No.: 6/36/84- ALC3/2014	Party Name: AKASH DAS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00288/AM15	RLA File: 02/24/040/00148/AM15/	Lic.No/Date:0210205173 17.11.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIP for their examination and comments. The case stands for re-listing on 09.04.2015.

38	Case No.: 6/33/84- ALC3/2014	Party Name: LINCON POLYMERS PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00269/AM15	RLA File: 08/24/040/00293/AM15/	Lic.No/Date:08101338596 18.11.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

39	Case No.: 24/36/84- ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File :	RLA File :	Lic.No/Date:5610004473	Deferred date



01/84/050/00306/AM15 56/24/040/00048/AM15/ 19.11.2014

09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

40	Case No.: 20/40/84- ALC3/2014	Party Name: GEETANJALI WOOLENS PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00344/AM15	RLA File: 03/94/040/0000821/AM15/	Lic.No/Date:0310791537 28.11.2014	Defer date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish net content of input item in export product. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

41	Case No.: 9/36/84- ALC3/2014	Party Name: R N R INTERNATIONAL	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	116 1110.	RLA File: 06/24/040/000384/AM15/	Lic.No/Date:0510392248 02.12.2014	Defer date: 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

42	Case No.: 10/36/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00292/AM15	RLA File: 05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

43	Case No.: 13/36/84- ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00295/AM15	RLA File: 05/23/040/00394/AM15/	Lic.No/Date:0510392241 02.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.



44	Case No.: 5/36/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00287/AM15	RLA File: 35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

45	Case No.: 24/40/84- ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00348/AM15	RLA File: 07/24/040/00308/AM15/	Ele.i to Bate.o / To To / To B	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

46	Case No.:6/40/84- ALC3/2014	Party Name: PEDO CLOTHING COMPANY	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00330/AM15	TELL I I II .	Lic.No/Date:0310791881 10.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

47	Case No.: 11/40/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00335/AM15	RLA File: 05/24/040/00397/AM15/	Lic.No/Date:0510392364 10.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 09.04.2015.

10	Case No.: 44/40/84-	Party Name: WILLIAM	Meet No/Date:44/84-	Status:
48	ALC3/2014	GOODACRE & SONS	ALC3/2014	Deferred



	INDIA PVT. LTD	05.03.2015	
HQ File: 01/84/050/00368/AM15	RLA File:	Lic.No/Date:1010058937	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

49	Case No.: 25/40/84- ALC3/2014	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00349/AM15	RLA File: 50/24/040/00014/AM1	Lic.No/Date:5010002172 12.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP and C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

50	Case No.: 7/40/84- ALC3/2014	Party Name: MEENU CREATION	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00331/AM15	RLA File : 05/24/040/00427/AM15/	Lic.No/Date:0510392442 16.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart and stage wise wastage in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

51	Case No.: 12/40/84- ALC3/2014	Party Name: P.S. DAIMA & SONS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00336/AM15	RLA File: 05/24/040/00422/AM1	Lic.No/Date:0510392434 16.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

52	Case No.: 34/40/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00358/AM15	RLA File: 03/95/040/00759/AM15	Lic.No/Date:0310782130 18.12.2014	Deferred date 09.04.2015

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

53	Case No.:14/40/84- ALC3/2014	Party Name: WILHELM TEXTILES INDIA PVT. LTD.		Status: Deferred
	HQ File: 01/84/050/00338/AM15	The same of the sa	Lic.No/Date:0510392488 19.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

54	Case No.:38/40/84- ALC3/2014	Party Name: ABADI ENTERPRISES LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00362/AM15	RLA File: 04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

55	Case No.: 4/44/84- ALC3/2014	Party Name: S.L. BANTHIA TEXTILES INDUSTRIES PVT.LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00374/AM15	RLA File: 52/24/040/0000050/AM15	Lic.No/Date:5210041355 19.12.2014	Defer Date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) for their examination and comments. The matter is deferred for relisting on 09.04.2015

56	Case No.: 4/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00385/AM15	RLA File : 05/24/040/00437/AM15	Lic.No/Date:0510392523 19.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	58% Polyamide 42% Cotton Lace Knitted Girls Rompers (Fabric Dyed, GSM 91 (+/-15%)		58% Polyamide 42% Cotton Lace Knitted Fabric Dyed, GSM 91 (+/-15%)	

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

57	Case No.: 5/40/84- ALC3/2014	Party Name: MODERN APPARELS.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00329/AM15	RLA File: 03/95/040/00788/AM15/	Lic.No/Date:0310792252 22.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015

58	Case No.: 32/40/84- ALC3/2014	SEAMLESS APPARELS	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00356/AM15	TELLITIE.	Lic.No/Date:0510392553 23.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Ouantity	Import item	Quantity allowed
1.	Nylon/Spandex knitted Seamless Bralette with pads (contains total weight of nylon yarn 3800 Kgs in 95000 pieces and 200Kgs polyester yarn in 5000pieces)	1,00,000 Nos (95,000 pcs made from Nylon yarn and 5,000 pcs made from Polyester blended yarn)	Nylon yarn 6,66/CR-33.3/24.2,22/22/10,(S&Z twist) Polyester blended yarn Folded Elastic Tape Brushed elastic tape Metal sliders Bra Pads	8257.40 Kgs 434.60 Kgs 179000 Meters 37000 Meters Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

59 Case No.: 42/40/84- Party Name: KABADI Meet No/Date:44/84- Status:

ALC3/2014	SHANKARSA & CO.	ALC3/2014 05.03.2015	Deferred
HQ File: 01/84/050/00366/AM15	RLA File: 07/24/040/00343/AM15/	Lic.No/Date:0710107259 23.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

60	Case No.: 9/44/84- ALC3/2014	a co.i . i. bib.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00379/AM15	RLA File : 02/24/040/00174/AM	Lic.No/Date: 0210205371 23.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

61	Case No.: 28/40/84- ALC3/2014	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00352/AM15	RLA File: 05/23/040/00336/AM15/	Lic.No/Date:0710107273 24.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

62	Case No.: 16/44/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00386/AM15	RLA File: 07/24/040/00350/AM15	Lic.No: 0710107284 Dated:24.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100%	9400	100% Lycocell Denim Fabric	12220
	Lycocell Denim Fabric GSM-197	Nos	GSM-197	Sqms
	(Tolerance Plus or Minus 10%)		(Tolerence plus or minus 10%)	

The GSM should match in export import items.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

63	Case No.: 9/44/84- ALC3/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Reject
03	HQ File: 01/84/050/00394/AM15	RLA File: 03/95/040/00805/AM15	Lic.No0310792342 Dated:24.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export import items given in this authorization are not covered in ITC (HS) code mentioned against these items. Therefore the committee was constrained to reject the case.

64	Case No.: 13/40/84- ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00337/AM	RLA File: 05/23/040/00445/AM15/	Lic.No/Date:0510392593 26.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

65	Case No.:25/44/84- ALC3/2014	Party Name: MODERN THREADS INDIA LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
03	HQ File: 01/84/050/00395/AM15	RLA File: 03/95/040/00818/AM15	Lic.No: 0310792388 Dated:26.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case taking cue from SION J-89, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Woollen Worsted Yarn	4600	Wool Tops (Microns 17.5 to	1.10 Kgs/ Kg
5555	N 10 30 30 30 30 30 30 30 30 30 30 30 30 30	Kgs	23.5) (Undyed)	content in export

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions..

66	Case No.: 5/44/84- ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00375/AM15	RLA File: 02/24/040/00173/AM	Lic.No/Date: 0210205395 29.12.2014	Deferred date 09.04.2015



Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

67	Case No.: 6/44/84- ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00376/AM15	RLA File : 02/24/040/00175/AM	Lic.No/Date: 0210205394 29.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

68	Case No.: 8/44/84- ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00378/AM15	RLA File : 02/24/040/00172/AM	Lic.No/Date: 0210205396 29.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

69	Case No.: 3/40/84- ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED		Status: Deferred
	HQ File: 01/84/050/00327/AM15	RLA File: 52/24/40/00051/AM15/	Lic.No/Date:5210041367 31.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

70	Case No.: 9/40/84- ALC3/2014	Party Name: INDO- BRITISH GARMENTS PT LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00333/AM15	RLA File : 52/24/40/00455/AM15/	Lic.No/Date:51100396226 30.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

71	Case No.: 4544/84- ALC3/2014	Party Name: N. C. JOHN & SONS (P) LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00415/AM15	RLA File : 02/24/040/00093/AM15	Lic.No1010058964 Dated:30.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	PVC backed coir mats /matting in	194175	Relevant PVC backed coir	2,00,000
	various sizes rolls	Sqms	matting in roll form frolls.	Sqms

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

72	Case No.: 2/40/84- ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED		Status: Deferred
	HQ File: 01/84/050/00326/AM15	RLA File: 52/24/40/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

73	Case No.: 43/40/84- ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00367/AM15	RLA File : 06/23/040/00029/AM15/		Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

74	Case No.: 29/40/84- ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00353/AM15	RLA File : 05/23/040/00464/AM15/	Lic.No/Date:0510392664 01.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

75	Case No.: 30/40/84- ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00354/AM15	RLA File: 05/23/040/00463/AM15/	Lic.No/Date:0510392663 01.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

76	Case No.: 3/44/84- ALC3/2014	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00373/AM15	RLA File : 03/94/040/00935/AM15	Lic.No.0310792616 Dated:06.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the case has already been approved by NC in its meeting No.36/AM-15 dated 08.01.2015.

77	Case No.: 26/44/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00396/AM15	RLA File : 05/24/040/00467/AM15	Lic.No: 0510392697 Dated:06.01.2015	Defer date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of the firm for item Number 1 is very high. Therefore it was decided to ask the firm for justification of higher requirement for item number 1. The case stands for re-listing on 09.04.2015.

78	Case No.: 43/44/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00413/AM15	RLA File: 35/24/040/00029/AM15/	Lic.No/Date: 3510044643 Dated:06.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015.

70	Case No.: 13/44/84-	Party Name: GANGA	Meet No/Date:44/84-	Status:
19	ALC3/2014	ACROWOOLS	ALC3/2014	Approved



	LIMITED	05.03.2015	
HQ File:	RLA File :	Lic.No/Date: 3010103336	
01/84/050/00383/AM15	30/24/040/00048/AM15	Dated:12.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Acrylic Nylon Blended Dyed	20000	Acrylic Fibre 2-4 D	17760
	Yarn (Under Worsted System) (80% Acrylic Content 20%	Kgs		Kgs
	Nylon Content Acrylic Nylon Content			
	recipite region content			
			Nylon Tops 2-4 D	4320 Kgs
			Cationic Dyes 100% Strength,	320 Kgs
			Misc. Chemicals (Retarder/	1280 Kgs
			Leveling Agent, Softener (Cationic/ Bulky/ Silicon), Anti-	
			static Agent Textile Auxiliaries	
			Metal Complex Dyes	80 Kgs
			100% Strength	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

80	Case No.: 11/44/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00381/AM15	RLA File : 05/24/040/00486/AM15	Lic.No/Date: 0510392878 Dated:15.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD/CAM and measurement of the export product is not given by the firm in this case. Therefore it was decided to ask the firm for the same. The case stands for re-listing on 09.04.2015.

81	Case No.: 12/44/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00382/AM15	RLA File : 05/24/040/00485/AM15	Lic.No/Date: 0510392876 Dated:15.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No Export Product Export Import item Ouar	S.No	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Ladies Skirt with lining made of 70% Cotton 30% Silk bleached woven fabric GSM :40(+/-10%) (SHELL) Along with 100% Polyester bleached woven fabric (lining) GSM:54(+/-10%) STYLE NO. 360931/370400Top made of	6850	70% Cotton 30% Silk bleached woven fabric GSM:40(+/-10%) 100% Polyester bleached woven fabric (lining) GSM:54(+/-10%)	10789
	100% Lycocell Denim Fabric GSM-197 (Tolerance Plus or Minus 10%)			

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

82	Case No.: 18/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00388/AM15	RLA File: 05/24/040/00483/AM15	Lic.No/Date:0510392880 16.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Polyamide Net Knitted	1515	100% Polyamide Net Knitted	4111
	Ladies Dress with Lining, (Fabric	Nos	Fabric Dyed, GSM 129 (+/-	Sqms
	Dyed GSM 129 (+/-15%)		15%)	

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

0.2	Case No.: 2/44/84- ALC3/2014	Party Name: GLOBAL MODE AND ACCESSORIES PVT LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
83	HQ File: 01/84/050/00372/AM15	RLA File: 05/23/040/00480/AM15	Lic.No/Date:05103928 95 19.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	•	Quantity		allowed
1.	82%Cotton 18%Nylon knitted	37166	82%Cotton 18%Nylon knitted	22191
	Girls Jump Suit made from		Lace Fabric Width 140 - 145	Sqms





82%Cotton 18%Nylon knitted	cms GSM 115 (+/-10%)
Lace Fabric GSM 115 (+/-10%)	(16737 YARDS

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

84	Case No.: 22/44/84- ALC3/2014	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00392/AM15	RLA File : 02/24/040/00202/AM15	Lic.No/0210205469 Dated:19.01.2015	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Woolen blended yarn containing wool and cashmere (grey/dyed) wool 231 Kgs cashmere 99Kgs 18nm to 84 nm singleply /double ply/myltipleply	Kgs	Wool topsupto 32micron dyed /undyed Cashmere (dehaired) fibre upto 20 micron	254.100 Kgs 123.400 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

85	Case No.: 1/44/84- ALC3/2014	Party Name: DODHIA SYNTHETICS LIMITED,	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00371/AM15	RLA File : 03/94/040/00951/AM15	Lic.No.0310793120 Dated:20.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Twisted and multiplied polyeste	r 50,000	Polyester filament yarn FDY	52000
	filament yarn, FDY DYED, 100% Polyester	, Kgs	DYED, 100% Polyester	Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

86	Case No.: 23/44/84- ALC3/2014	Party Name: INTEGRAL TOOLS COMPANY INDIA PVT. LTD,	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00393/AM15	RLA File : 07/24/040/00375/AM15/	Lic.No. 0710107471 Dated:20.01.2015	



Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quanti	ity
		Quantity		allowe	d
1.	Seat covers Sas (1 Nos= 1.24 Mtrs)	40,322 Nos	Nylon fabric 210D pu coated water resistant	Net Net	to

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

87	Case No.: 7/44/84- ALC3/2014	Party Name: PRICE AND BUCKLAND (INDIA) PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00377/AM15	RLA File : 05/24/040/00492/AM15/	Lic.No. 0510392942 Dated:21.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) and Textile Commissioner office, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

88	Case No.: 14/44/84- ALC3/2014	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00384/AM15	RLA File : 05/23/040/00469/AM15/	Lic.No. 0510392943 Dated:21.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015

89	Case No.: 20/44/84- ALC3/2014	Party Name: NARASIMHA MURTHY.MR(PROP.TECH NO FLEX INDUSTRIES)		Status: Deferred
	HQ File: 01/84/050/00390/AM15	RLA File : 07/24/040/00381/AM15/	Lic.No. 0710107483 Dated:21.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

90	Case No.: 27/44/84- ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
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HQ File:	RLA File:	Lic.No. 0510392983	Deferred date
01/84/050/00397/AM15	05/24/040/00442/AM15/	Dated:23.01.2015	09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Seamless knitted Brae	1,00,000 Nos	Nylon yarn 6,66/Nylon	103000
	with pads (contains total	(95,000 pcs	Spandex Single (S&0r/Z twist)	Kgs
	weight of nylon yarn 3800	made from		
	Kgs in 95000 pieces and	Nylon yarn and	Folded Elastic Tape 16mm	1790000
	200Kgs polyester yarn in		⁵⁰	Meters
	5000pieces)	from Polyester	Brushed elastic tape	370000
	1	blended yarn)		Meters
		2	Metal sliders	Net+1%
			Bra Pads	Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

91	Case No.: 29/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00399/AM15	RLA File : 05/24/040/00501/AM15	Lic.No. 0510392974 Dated:23.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the requirement of the firm is very high. Therefore it was decided to ask the firm for justification of their higher requirement. The case stands for re-listing on 09.04.2015.

92	Case No.: 30/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00400/AM15	RLA File: 05/24/040/00502/AM15	Lic.No. 0510392975 Dated:23.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the requirement of the firm is very high. Therefore it was decided to ask the firm for justification of their higher requirement. The case stands for re-listing on 09.04.2015.

93	Case No.: 19/44/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00389/AM15	RLA File: 03/95/040/00885/AM15	Lic.No. 0310793345 Dated:28.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations



decided to allow total 19% wastage (17% wastage as per SION J370 and 2% for made up) and ratify the Advance Authorization issued in this case as detailed below:-

		ation issue	d in this case as detailed	
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Non-Woven	500000		2,67,750Kgs (including 19%
	Textile Articles (Pulp 55% &	Kgs	Polyester Staple Fibre	wastage)
	Polyester 45%)		Pulp Paper	3,27,250 Kgs (including 19% wastage)
2.	Non-Woven Textile Articles(Pulp 55%	500000 Kgs	Pulp Paper	3,27,250 Kgs (including 19% wastage)
	& Spunbond 45%)		Spunbond	2,67,750Kgs (including 19% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

94	Case No.: 31/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00401/AM15	RLA File : 05/24/040/00505/AM15	Lic.No. 0510393000 Dated:28.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015

95	Case No.: 32/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00402/AM15	RLA File : 05/24/040/00507/AM15	Lic.No. 0510393002 Dated:28.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015

96	Case No.: 35/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00405/AM15	RLA File : 05/24/040/00506/AM15	Lic.No. 0510393001 Dated:28.01.2015	Deferred date 09.04.2015





Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015

97	Case No.: 36/44/84- ALC3/2014	Party Name: ACHIEVER APPARELS PVT. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File : 01/84/050/00406/AM15	RLA File : 05/23/040/00491/AM15	Lic.No. 0510393031 Dated:29.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015

98	Case No.: 37/44/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00407/AM15	RLA File : 05/24/040/00516/AM15	Lic.No/Date: 0510393028 Dated:29.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the requirement of the firm is very high. Therefore it was decided to ask the firm for justification of their higher wastage of 28%. The case stands for re-listing on 09.04.2015.

99	Case No.: 38/44/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File : 01/84/050/00408/AM15	RLA File : 05/24/040/00512/AM15	Lic.No. 0510393027 Dated:29.01.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015.

100	Case No.: 34/44/84- ALC3/2014	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File : 01/84/050/00404/AM15	RLA File : 02/24/040/00209/AM15	Lic.No. 0210205488 Dated:30.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

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1.	100% Flax/Linen fabric (Grey)	2913 Kgs	Flax Yarn upto 80lea/nm 1 sigleply/doubleply/multipleply 1	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

101	Case No.: 21/44/84- ALC3/2014	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00391/AM15	RLA File: 06/24/040/00033/AM15	Lic.No. 0610038049 Dated:02.02.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

102	Case No.: 44/44/84- ALC3/2014	Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00414/AM15	RLA File : 35/24/040/00030/AM15	Lic.No. 3510044657 Dated:03.02.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. The case stands for re-listing on 09.04.2015

103	Case No.: 39/44/84- ALC3/2014	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00409/AM15	RLA File : 52/24/040/00060/AM15	Lic.No. 5210041425 Dated:06.02.2015	Deferred date 09.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015

104	Case No.: 33/44/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00534/AM15	RLA File: 05/24/040/00534/AM15	Lic.No/Date: 0510393116 Dated:09.02.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies dressing gowns made of	6500	53% Linen 47% Rayon Yarn	18720
	53% Linen 47% Rayon yarn dyed	Nos	dyed woven fabric. GSM	Sqms
	woven fabric. GSM: 158(+/-10%)		158(+/-10%)	
	& STYLE NO. 369435-371578	=		
2.	Ladies top made of 100%	6100	100% Polyester dyed woven	9455
	Polyester dyed woven fabric	Nos	fabric GSM 83(+/-10%),	Sqms
	GSM 83(+/-10%), & STYLE			
	NO. 360902-374702			

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

105	Case No.: 17/44/84- ALC3/2014	Party Name: CITIZEN UMBRELLA MANUFACTURERS LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Approved
	HQ File: 01/84/050/00387/AM15	RLA File: 02/24/040/00217/AM15	Lic.No/Date: 0210205548 Dated:11.02.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	2111 0 1/2 1-11 1 1 11 1		Ribs Parts Plated in Kgs	Net to Net
	21" x 8 K 2 Fold Nylon Black Silver Umbrellas	720.000	Umbrella Tube in Kg	Net to Net
			190t Nylon Fabric	Net to Net
			Handles/cap d.set	Net to Net
2.	2111 01 0 5 11 5		Ribs Parts Plated in Kgs	Net to Net
	21" x 8 k 2 Fold Pongee Print Umbrellas	300.000	Umbrella Tube in Kg	Net to Net
			Pongee Print Fabric	Net to Net
			Handles/cap d.set	Net to Net
3.	24" x 8 k 2 Fold Nylon Black	200,000	Ribs Parts Plated in Kgs	Net to Net
	Silver Umbrellas	300.000	Umbrella Tube in Kg	Net to Net



B

			190t Nylon Fabric	Net to Net
			Handles/cap d.set	Net to Net
4.	21.5" x 8 K 3 Fold Pongee print Umbrella	300.000	Ribs Parts Plated in Kgs Pongee Print Fabric	Net to Net Net to Net
			Handles/cap d.set 3 Fold Tube	Net to Net
			5 rold Tube	Net to Net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

106	Case No.: 28/44/84- ALC3/2014	Party Name: ANAND INCORPORATION	Meet No/Date:44/84- ALC3/2014 05.03.2015	Status: Deferred
	HQ File: 01/84/050/00398/AM15	RLA File: 05/23/040/00501/AM15	Lic.No/Date: 0510393166 Dated:11.02.2015	Defer date 09.04.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for relisting on 09.04.2015.

(107)

Case No.560	M/s Chinar Forge Ltd
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/096/AM-15/DES-V
Amendment in import item aga	inst Adv. Authorisation No. 3010102981 dated 26 06 2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As stated by the firm this above said authorisation was issue by the RA on, Ludhiana on repeat basis (under par 4.7.1 of HBP) of Adv. Authorisation No. 30100981 dated 01.11.2013 and norms fixed by the NC in its meeting No. 46/AM14 dated 27.02.2014(case no. 516). Now the firm has requested to allow Nylon/Polyamide BCF yarn 100% Nylon (qty 140400Kgs) in place of Nylon 6 Chips (qty 1,47,400 Kgs). In support of their request they have stated that the crude prices is being falling and import of Nylon 6 Chips is not viable as compared to Nylon Yarn and they have producing Nylon yarn in house from Nylon 6 Chips which is becoming costlier than import of Nylon Yarn which are not able to match competitive export price of their product. Accordingly, Committee after deliberations decided to re-fix the adhoc norms in respect of above said Advance Authorization as detailed below:-

S.No.	Export Product		Export	Import item	Quantit	Quantity allowed	
				Quantity		Earlier	Now
1.	Synthetic	Printed	Tufted	4,17,996	Polypropylene	4,16,000	4,16,000 Sq.





Carpets/Mats (4,00,000 Sq. meter) with rubber coating	Kgs.	Carpet backing	Sq. meter (37,440	meter (37,440
of 900 gms. per sq. meter consisting of Nylon/ Polyamide BCF yarn Nylon:1,33,714.29 Kgs., PP		Natural Rubber Latex with 60% DRC and 62% TSC	Kgs. 77,460 Kgs.	Kgs. 77,460 Kgs.
Carpet backing: 36,000 Kgs., Natural Rubber Latex with 62% TSC: 45,309.72 Kgs., Synthetic Rubber Laex with 66% TSC: 1,44,481.47		Synthetic Rubber Latex with 66% TSC Wingstay L Acid/Cationic dyes of 100% strength	2,32,040 Kgs. 2400 Kgs. 2670 Kgs.	2,32,040 Kgs. 2400 Kgs. 2670 Kgs.
Kgs., Wingstay L:2264.15 Kgs., Acid/Cationic dyes of 100% strength:2674.28 Kgs., Polyacrylic Thickner:		Polyacrylic Thickner Nylon 6 Chips Calcium Carbonate	8000 Kgs. 1,47,400 Kgs. 59,600	8000 Kgs. 1,40,400 Kgs. 59,600 Kgs.
8000.00 Kgs. & Calcium Carbonate: 56,226.41 Kgs.		Carefulli Carbonate	Kgs.	55,000 Rgs.

The value of dyes and polyacrylic thickner shall be restricted 14% of FOB value within overall CIF value of the authorisation.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(108)

Case No.561	M/s Ganga Acrowools Ltd
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/0124/AM-15/DES-V
Amendment in import item again	inst Adv. Authorization No. 3010102897 dated 05.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. This matter was earlier examined by the committee and ratified the said aturhorisation in its meeting held on 13.11.2014 as per written comments of DC (MSME) vide their letter No. 37(5)/93/2014-15/Hos/dated 2014-15 dated 12.11.2014. Now the applicant firm has requested to re-consider the case and amend the description of input item as mentioned in Authorisation. |Accordingly, Committee after deliberations agreed to the firm and re-fix the adhoc norms, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Acrylic Dyed yarn	4,00,000	Acrylic fibre 1-3D	300000
	(under worsted	Kgs.		Kgs.
	system)		Acrylic fibre 5-7D	144000Kgs
		1.80	Cationic Dyes 100% strength/or Optical	8000Kgs
			Brightener	
			Chemicals viz retarder/levelling agent	20000 Kgs.
	5		softener	
			(Hydrophilic/cationic/Bulky/Silicon),Dyes	
	v.		fixation accelerator/Gaur Gum/Antistatic	
			agent.	





		Wax Roll	800Kgs.
1			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(109)

Case No.562	M/s Richa & Company, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/162/155/AM-15/DES-V
	ual Adv. Authorization No. 0510386216 dated 09.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	•	Quantity		allowed
1.	Ladies Trousers made of 100%	control of the	100% Linen Bleached Woven	Part of Contract
	Linen Bleached Woven Fabric		Fabric GSM: 196(+/-10%)	Sqms
	GSM: 196(+/-10%) & STYLE			
	NO.041-15C23832,641-			
	15C23878			

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(110)

Case No.563	M/s Richa & Company, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/162/154/AM-15/DES-V
Fixation of norms against Annu	al Adv. Authorization No. 0510386317dated 12.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	***	allowed
1.	Ladies Skirt made of 100%	1950	100% Rayon printed Woven	7215
	Rayon printed Woven Fabric	Nos	Fabric GSM: 80+/-10%,	Sqms
	GSM: 80+/-10%, STYLE NO.			
	1P3268			

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(111)

Case No.564	M/s Surgeine Healthcare India Pvt. Ltd, New Delhi.
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/204/AM-15/DES-V
Fixation of norms against Annual Adv. Authorization No. 0510392875 dated 15.01.2015	





Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

(112)

Case No.565	M/s Surgeine Healthcare India Pvt. Ltd, New Delhi.
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/203/AM-15/DES-V
Fixation of norms against Annu	al Adv. Authorization No. 0510392528 dated 19.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

(113)

Case No.566	M/s S.A.N. International, New Delhi
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output nor	ms in respect of Advance Authorization No. 0510333630 dated
27.11.2012	•

Decision: The matter was earlier seen by the NC in its meeting held on 07.02.2013 and ratified the authorization. Now firm has requested to enhancement inputs allowed by the committee from 1.10 Sqm per piece to 1.80 Sqm per piece. In its meeting dated 05.02.2015 it was decided by the committee to call the applicant firm for appearing before NC alongwith sample of the export product, all export documents and technical person to explain the case. Mr. Sanjay Kumar Saini, Documentation Manager of the firm was appeared before the committee. He explained the case. After deliberations with the members presented in the meeting the committee agreed to re-fix the adhoc norms in above said authorization as per calculation sheet submitted by the firm, as detailed below.

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	34415	100% Viscose dyed	53,687 Sqms (@
	Viscose dyed fabric, GSM-	Nos.	fabric, GSM-85+/-10%,	1.56 sq. meter per
	85+/-10%, width-53-54"		width-53-54"	piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(114)		
Case No.567	M/s SAS International, Gurgaon	
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/062/AM-15/DES-V	
	n respect of Annual Advance Authorization No.	
0410140594 dated 19 10 2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export item in his documents submitted to DGFT for fixation of adhoc norms. In its meeting dated 05.02.2015 it was decided by the committee to call the applicant firm for appearing before NC alongwith sample of the export product, all export documents and technical person to explain the case. The committee heard Mr.





Rajesh Kumar Saha, Plant Head appeared before the committee alongwith Mr. Dilip, Exim Manager of the firm. He explained the case in detailed. Accordingly, after deliberations with the members presented in the meeting the committee asked the representatives of the firm to submit product wise details of all export items to enable the committee to process the matter. The case stands for re-listing on 26.03.2015.

(115)

Case No.568	M/s Indorama Synthetics (India) Ltd, Nagpur	
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/189/AM-15/DES-V	
Fixation of input output norms in	respect of Advance Authorisation No dated,	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

(116)

Case No.569	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/022/AM-12/DES-V
Ratification of input output norm	ns in respect of Advance Authorization No. 3510033691 dated
27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(117)

11,	
Case No.570	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/170/AM-14/DES-V
Ratification of input output nor	ms in respect of Advance Authorization No. 3510041934
dated 22 08 2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(118)

Case No.571	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/038/AM-12/DES-V	
Re-fixation of input output norm	is in respect of Advance Authorization No. 3510033418 dated	
05.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(119)

(117)	
Case No.572	M/s Chelsea Mills, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.
0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.



(120)

Case No 573	M/s Chelsea Mills, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.
0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(121)

Case No 574	M/s Chelsea Mills, New Delhi
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/067/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.	
0510389084 dated 25.06.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015. (122)

Case No 575 M/s Chelsea Mills, New Delhi
NC 44/AM-15, dt. 05.03.2015 File No.01/84/171/066/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. The case stands for re-listing on 09.04.2015.

Case No 576 M/s Micaply, Bhopal
NC 44/AM-15, dt. 05.03.2015 File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.